

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 508 OF 2019 IN DFR NO. 1539 OF 2019

Dated: 2nd April, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Madurai Power Corporation Pvt. Ltd.

...Appellant(s)

Versus

**Tamil Nadu Electricity Regulatory Commission
& Anr**

...Respondent(s)

Counsel for the Appellant (s) : Mr. M.G. Ramachandran, Sr. Adv.
Mr. Anand K. Ganesan
Ms. Neha Garg

Counsel for the Respondent (s) :

ORDER

(IA NO. 508 OF 2019 - FOR URGENT LISTING)

Heard the learned senior counsel, Mr. M.G. Ramachandran appearing for the Appellant. The learned counsel appearing for the Appellant, at the outset submitted that the instant application is filed on the ground of urgency. Further, he has submitted that, in the light of the statement made in the application, the same may kindly be accepted and the instant case may be listed for admission in the interest of justice and equity.

The submissions made by the learned counsel appearing for the Appellant, as stated supra, are placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the application and for the reasons stated for urgency therein, the same is accepted. Accordingly, the IA is allowed.

DFR NO. 1539 OF 2019

Issue notice to the Respondents returnable on 08.04.2019. Dasti, in addition, is permitted.

List the matter on **08.04.2019** subject to curing the defects.

(Ravindra Kumar Verma)
Technical Member
mk/ss

(Justice N.K. Patil)
Judicial Member